

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 19 of 2022 (SZ)

IN THE MATTER OF:

Satish P, Udipi

...Applicant

Versus

Mr. B. Nagaraj Kamath and others

... Respondent(s)

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S Suresh

DEPONENT

S. SURESH

REGIONAL DIRECTOR
CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE (SOUTH)
MIN. OF ENV, FORESTS & CC, GOVT. OF INDIA
BENGALURU - 560 079. MOB : 9480672128

Date: 20/04/2022

Place: Bengaluru



1

**INSPECTION REPORT OF CENTRAL POLLUTION CONTROL BOARD (CPCB)
IN THE MATTER OF ORIGINAL APPLICATION NO. 19 OF 2022 (SZ) IN
COMPLIANCE TO ORDER DATED MARCH 23, 2022**

1.0 Preamble:

In the matter of Original Application No. 19 of 2022 (SZ), between Satish P, Udupi Vs Mr. B Nagaraj Kamath, Mahesh Cashews, Udupi and others, the Hon'ble NGT, Southern Zone vide its order dt. March 23, 2022 has directed CPCB and Karnataka State Pollution Control Board (KSPCB) to file independent inspection reports on or before 22nd April, 2022. Copy of the NGT order is enclosed as **Annexure 1**.

In compliance to said order, CPCB, Regional directorate deputed a team of officials and conducted inspection and monitoring of M/s Mahesh Cashews located at Nellikatte, Moodubelle, Udupi, Karnataka during 6th -7th April, 2022.

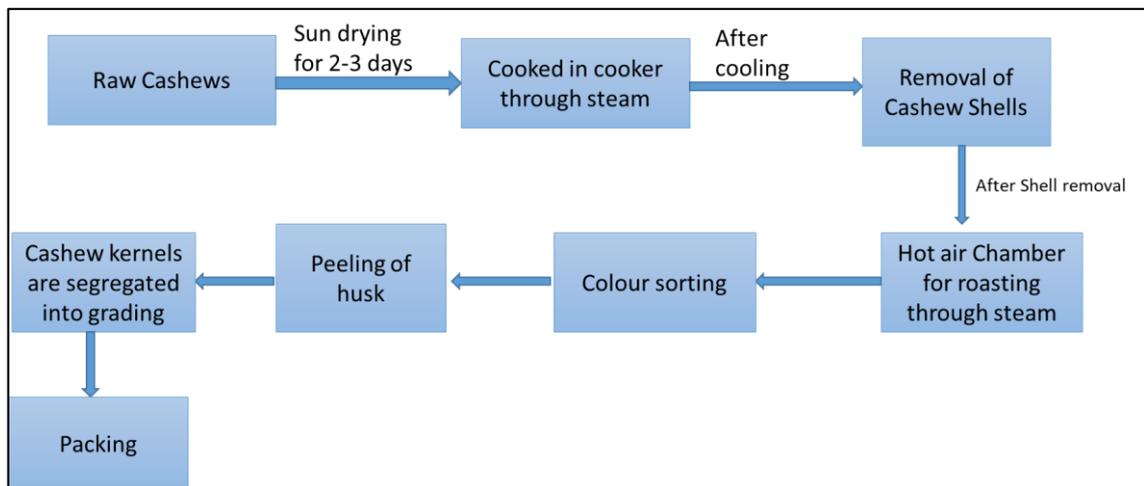
2.0 About the Industry:

- a. M/s Mahesh Cashews is a small scale and orange category industry established and operating since 1999 at Nellikatte, Moodubelle, Udupi, Karnataka.
- b. The industry is engaged in manufacturing of cashew Kernels from raw cashew.



3.0 Manufacturing Process Description:

- i. The raw cashews are exposed to sun drying for 2-3 days. The dried raw cashews are fed into the cooker of capacity 300 kg capacity for steam cooking.
- ii. The shells are removed after cooking.
- iii. The cashew kernels are then fed into hot air chamber for roasting. The roasted cashew kernels are fed into color sorting machine. The sorted cashew kernels are sent for peeling section for removal of husk.
- iv. After peeling, same is segregated depending on the grading and the graded cashew kernels are packed and sold. The process flow chart is given below:



Process flow chart of M/s Mahesh Cashews

4.0 Observations:

4.1 General:

- i. Industry is located in remote village Nellikatte, Moodubelle, Udupi district.
- ii. Industry is engaged in the manufacturing of Cashew Kernels since 1999.
- iii. Industry was inspected during 6th – 7th April, 2022.
- iv. The Consent issued under Water and Air Acts of industry has been expired on 31st December, 2021. The industry has applied for renewal vide application dt. 28th March, 2022. Copy of the renewal application is enclosed as **Annexure 2**
- v. During the inspection, industry was operational with the full fludged production capacity of 1800 Kgs of raw cashews which yields 500 Kgs of Cashew Kernels.
- vi. Around 83 employees are working in the industry.

4.2 Compliance under Water Act:

Water consumption:

- i. The source of water is open well existing in the industry premises.
- ii. The quantity of water required for the manufacturing process is approximately around 1KLD (as boiler feed), if industry runs with full production capacity.
- iii. The quantity of water required for domestic purpose is around 3.8 KLD.
- iv. However, there is no flow meter to quantify the exact water consumption.

Wastewater generation:

- v. The quantity of wastewater generated from the manufacturing process is approximately around 4-5 LPD.
- vi. The quantity of domestic wastewater generated is around 3 KLD.
- vii. The process and domestic wastewater is collected in chambers and treated in septic tank followed by soak pit.
- viii. There were no other discharges observed in neighboring lands.

4.3 Compliance under Air Act:

- i. The industry is having wood fired baby boiler with a capacity of 250kg/hr and 10 KVA DG set.
- ii. The industry has provided 11mts AGL Chimney without any Air Pollution Control Device.
- iii. There is no provision made for Source Emission Monitoring as per Emission Regulation- Part III.
- iv. Since there was no provision, stack monitoring couldn't be carried out.

Ambient Air Quality Monitoring:

- v. The 24 hourly Ambient Air Quality monitoring at two locations (upstream & downstream of industry) during April 6-7, 2022 was carried out. The map showing monitoring locations and applicant residence is given below:



Google map showing sampling locations and Applicant residence

- vi. The AAQ monitoring was carried out for three parameters Particulate Matter (PM₁₀), Nitrogen dioxide (NO₂) & Sulphur dioxide (SO₂). The analysis results are tabulated below:

S.No	Parameter	Monitoring Locations		NAAQ standards
		Upstream of industry	Downstream of industry	
1	PM ₁₀ µg/m ³	41	93.34	100 µg/m ³
2	SO ₂ µg/m ³	BDL	BDL	80 µg/m ³
3	NO ₂ µg/m ³	BDL	1.6	80 µg/m ³

- vii. From the above results, it is inferred that the parameters PM₁₀, SO₂ & NO₂ are meeting with 24hrly National Ambient Air Quality Standards (NAAQS).
- viii. The value of PM₁₀ at downstream of industry is 93.34 µg/m³ due to the emissions from chimney at the time of start-up of the boiler and non-existence of APCD for boiler.
- ix. Based on the recommendation by KSPCB during its visit in March, 2022, the industry has placed supply and work order vide letter dt. 3rd March, 2022 to M/s Vinayaka Engineering Works, Mangalore for installation of Chimney, Dust collector and its accessories. Copy enclosed as **Annexure 3**.

4.4 Solid Waste Management:

- i. The cashew shells generated (22TPM) from the process are sold to the cashew oil manufacturing industries as a raw material.
- ii. The husk generated (8TPM) are sold to the vendors.

iii. The bottom ash generated from the boiler is given to farmers for agriculture purpose.

5.0 Suggestions w.r.t observations:

1. The industry shall install flow meter so as to quantify the exact water consumption within one month.
2. Although the monitoring results of Ambient Air Quality are within the NAAQS, for further reduction in the emission; the industry shall expedite with the supplier for installation and commission of Chimney, dust collector & its accessories within one month.
3. The industry shall provide port hole and platform for facilitating source emission monitoring as per Emission Regulation Part-III.
4. The KSPCB may inspect and monitor industry once the installation and commissioning of Chimney, dust collector & its accessories completed for compliance verification.

6.0 Interaction with Applicant:

1. An opportunity was given to applicant to put forth his grievances before the monitoring team on 6th April, 2022. Applicant admitted that, there is no pollution from industry after show-cause notice issued by KSPCB.
2. The main grievance of applicant is regarding dispute of land about location of industry. The applicant states that “the land is deemed forest and no industry should operate in this area”.

It is to submit that pollution control board has no role in land dispute and needs confirmation from concerned departments.


(Anjana Kumari V)
Scientist D
CPCB, Bengaluru

Photos taken during inspection





Interaction with Applicant

Annexure 1

Item No. 03:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 19 of 2022 (SZ)

(Through Video Conference)

IN THE MATTER OF:

Satish P,
Udupi District.

....Applicant(s)

Versus

Mr. B. Nagaraj Kamath,
Mahesh Cashews,
Karnataka and others.

....Respondent(s)

Date of hearing: 23.03.2022.

CORAM:

HON'BLE Mr. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s):

P. Satish (*Party – in –person*)

For Respondent(s):

Mr. Shankar Vignesh represented

Mr. M.R. Gokul Krishnan for R2

M/s. Nathami for R4 (CPCB)

Mr. Rajath Jonathan Shaw represented

Mr. K.M. Darpan for R5

ORDER

1. As per order dated 17.02.2022, this Tribunal had admitted the matter and directed the applicant to file necessary requisite and also directed the Karnataka State Pollution Control Board to inspect the unit in question and submit a report with certain terms of reference to be answered. The case was posted to today for appearance of parties, filing independent response and also for consideration of report.
2. The 4th respondent/Central Pollution Control Board (CPCB) has filed their counter affidavit. Along with the reply affidavit filed by the 4th respondent they have produced the notification showing the nature of things to be followed by the Cashew Industries.
3. The 2nd respondent/Karnataka State Pollution Control Board has filed a report in the form of affidavit dated 22.03.2022, e-filed today (23.03.2022) which reads as follows:-

AFFIDAVIT FILED ON BEHALF 2ND RESPONDENT

I, Dr. H Lakshmikantha s/o. Hanumanthappa aged 50, working as Regional Officer having office at Karnataka State Pollution Control Board, Plot No. 36-C, Shivalli Industrial Area, Manipal, Udupi do hereby solemnly affirm and state as follows:

1. I state that I am the Regional Officer at the Karnataka State Pollution Control Board, and hence I am well versed with the facts of this case from its records, and I am competent and authorized to swear this affidavit on behalf of the 2nd Respondent.

2. I state that the Applicant herein, resident of Moodubelle, Udupi has filed petition/application before Hon'ble National Green Tribunal, Southern Zone (SZ), Chennai alleging that the 1st Respondent is illegally running Cashews Industries/Beeja Factory at residential/agricultural, deemed forest zone and is causing air, water and noise pollution in the surrounding areas.



3. I state that, this Hon'ble Tribunal has directed in Order dated 17.02.2022 this answering Respondent to inspect the said industry. In pursuance of the Order, the site was inspected by Assistant Environmental Officer, Regional Office, Udupi on 04.03.2022. The Inspection Report has been annexed herewith as **Annexure - I.**

4. I state that, the 1st Respondent Factory Authority has obtained Consent for Operation dated 05/11/2003, in No. 115/KSPCB/RO(MNG)/UDP/AEO-2/SG/WPC/2003-04/4011 and 118/KSPCB/RO(MNG)/UDP/AEO-2/SG/WPC/2003-04/4012, from this answering Respondent Board. The factory authority has submitted industrial conversion certificate for obtaining consent from the Board. Copy of land conversion is enclosed herewith as

NOTARY
UDUPI

Annexure II. The previous Consent for Operation dt: 18/07/2012 in No. 89/PCB/RO-UDP/EO/WPC and APC/2012-2013/486 was expired on 31.12.2021, and this office has issued notice to the industry to obtain the

of Corrections

ENVIRONMENTAL OFFICER
Karnataka State Pollution Control Board
Udupi

renewal of consent immediately. Filing of application for renewal of consents through XGN module is under progress by the factory authority. The copy of notice is enclosed herewith as **Annexure III**. The copy of previous consent is enclosed herewith as **Annexure IV**.

5. I state that, the officers of this answering Respondent Board had given directions, vide Notice dated 29.10.2021 in Letter No. PCB/RO/UDUPI/complaint/2021-22/696; to provide dust collector to the boiler chimney and also to assess the quantity of waste water generated from the industry and provide a septic tank followed by soak pit and contain the same within the industry premises and not to discharge untreated waste water outside at any point of time. The Notice dated 29.10.2021 has been annexed herewith as **Annexure - V**.
6. I state that, in compliance of the above Notice the 1st Respondent Factory Authority has installed a septic tank and soak pit, but has requested 6 months time to install a dust collector to the chimney. The letter requesting time of 6 months has been annexed herewith as **Annexure - VI**.

It is therefore humbly prayed that this Hon'ble Tribunal may be pleased to record the above-mentioned facts, take the Inspection Report of the 2nd Respondent along with Annexures, and pass such order (or) any other orders as this Hon'ble Tribunal may deem fit and proper in this case and thus render justice.




 DEPONENT
ENVIRONMENTAL OFFICER
 Karnataka State Pollution Control Board
 Udupi

4. It is seen from the report that 'consent to operate' granted to the first respondent unit has expired on 31.12.2021 and they have issued notice to the first respondent to take steps to renew the consent.

5. Though it was mentioned that IV Annexures are enclosed, the report does not contain those Annexures. It is seen from the report notice dated 29.10.2021 was issued to the first respondent unit when they had received the compliant directing them to provide dust collector to the boiler chimney and also to assess the quantity of waste water generated from the industry and provide a septic tank followed by soak pit and contain the same within the industry premises and not to discharge untreated waste water outside at any point of time.
6. The inspection report annexed shows that on the date of inspection, namely, 04.03.2022 the unit was not in operation and the waste water generating from washing, vessel & floor washing is discharged to the septic tank and the soak pit and no discharge of waste water was generated was done to the neighbouring property and the housekeeping was satisfactory. But certain non-compliances are mentioned, even though the directions were issued as per Notice No. 696 dated 29.10.2021. They have not assessed the Ambient Air Quality (AAQ) and as to whether they have discharged untreated effluents into the neighbouring properties before they constructed the septic tank and soak pit. They have not also assessed the Ambient Air Quality (AAQ) as even according to them, the unit has not provided the dust collecting mechanism.

7. The report of the Karnataka State Pollution Control Board did not state as to whether the conditions issued by the Central Pollution Control Board (CPCB) have been fulfilled by the first respondent unit and they did not mention regarding the nature of action taken from their side for such violation. When this was pointed out, the learned counsel appearing for the Central Pollution Control Board as well as the Karnataka State Pollution Control Board submitted that they will make independent inspection again and submit a further report showing the above facts and the nature of action taken by them from their side.
8. The applicant who is appearing in person has not produced the necessary requisite before this Tribunal to send notice to the respondents. When this was pointed out, he prayed for some time.
9. The applicant is directed to produce a necessary requisite within one week to send notice to the respondent through Tribunal to ensure service on them. If the applicant did not take steps as directed, then, the necessary consequences will follow.
10. The above officials are directed to submit the report to this Tribunal on or before **22.04.2022** by e-filing in the form of searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.

11. The Registry is directed to communicate this order to the members of the committee as well the official respondents through e-mail immediately, for their information and for compliance of the direction
12. For return of notice of respondents, appearance of parties and also for consideration of further report, completion post on **22.04.2022**.

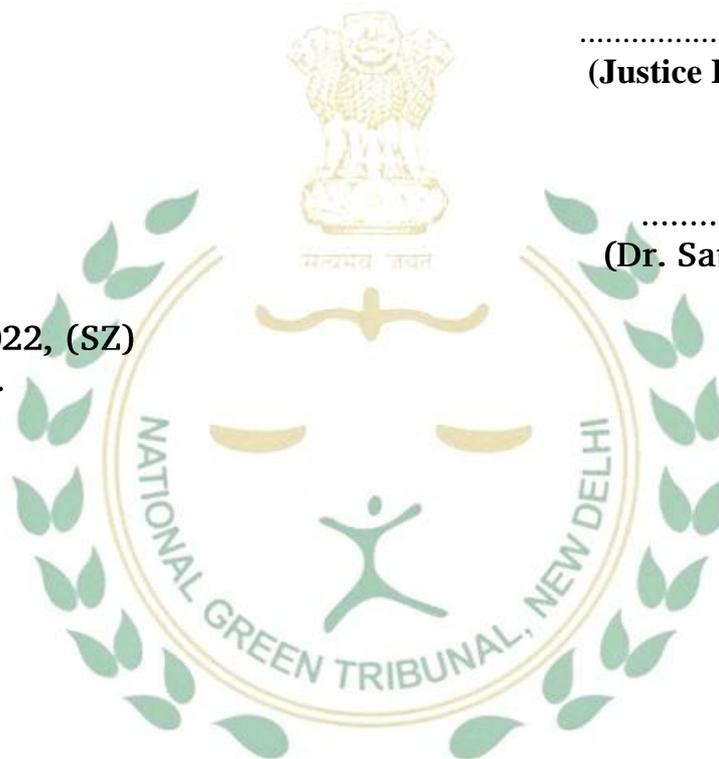
Sd/-

.....J.M.
(Justice K. Ramakrishnan)

Sd/-

.....E.M.
(Dr. Satyagopal Korlapati)

O. A. No.19/2022, (SZ)
23.03.2022, Sr.





Karnataka State Pollution Control Board

FORM-XIII

Parisara Bhavan, #49,4th & 5th Floor, Church Street,
Bangalore-560001

[See Rule 32]

CfO-Renewal - 134173

Application for consent to establish or take any step to establish any Industry, operation process or any treatment and disposal system for discharge, under section 25 or continuation or discharge under section 26 of the Water (Prevention and Control of Pollution) Act. 1974.

Date : 28/03/2022

From : Mahesh Cashews

PCB-ID : 120175

Nellikatte Moodubelle Udupi tq & Dist Moodubelle Udupi tq & Dist,
Nellikatte - 576120
DIST : Udupi, TAL : Udupi, SIDC : Not In I.A

I/We hereby apply for consent/renewal of consent under section 25 of the Water (Prevention and Control of Pollution) Act.1974 (6 of 1974) to establish or take any step to establish any Industry or operation or process or a treatment and disposal system or any extension or addition to bring into use any new altered outlet for discharge of sewage/trade effluent* to continue to discharge sewage/trade effluent* from land/premises owned by

To.
The Member Secretary,
Karnataka State Pollution Control Board
Parisara Bhavan, #49,4th & 5th Floor,
Church Street, Bangalore-560001 .

1. Full name of the applicant
2. Nationality of the applicant
3. Constitution Type
4. Names, Address and Telephone Nos of Applicant
5. Address of the industry.

: B NAGARAJ KAMATH: 2684
: INDIAN
: Proprietary
: B NAGARAJ KAMATH (9448931566)

: Mahesh Cashews,
Nellikatte Moodubelle Udupi tq & Dist Moodubelle Udupi tq & Dist,
Nellikatte - 576120
DIST : Udupi, TAL : Udupi, GIDC : Not In I.A

6. Details of Commissioning etc
7. Total number of employee expected to be employed.
8. Details of license, if any obtained under the provisions of Industrial Development Regulation Act., 1951

: 01/01/2009
: 50
: NA

: B NAGARAJ KAMATH

ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಪ್ರಾ. ಕ. ಉಪಾಧ್ಯಕ್ಷರು
ದಿನಾಂಕ 30/3/22
2684
ಬಿ ನಾಗರಾಜ ಕಮಾಥ
ಬಿ ನಾಗರಾಜ ಕಮಾಥ

ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಪ್ರಾ. ಕ. ಉಪಾಧ್ಯಕ್ಷರು
ದಿನಾಂಕ 30/3/22
197
ಬಿ ನಾಗರಾಜ ಕಮಾಥ
ಬಿ ನಾಗರಾಜ ಕಮಾಥ

WCNB/01/H/396638 29/3/22
Received DD No. _____
Receipt No. <u>Online Payment</u>
Amount Rs. <u>1,56,000/-</u>
Towards (WPC + APC)
Cashier _____
D.E.O. _____



Karnataka State Pollution Control Board

Parisara Bhavan, #49,4th & 5th Floor, Church Street,
Bangalore-560001

FORM-XIII

[See Rule 32]

9. Name of the person authorised to sign this form (the original authorization except in the case of individual proprietor concern is to be enclosed.)

10.(a) List of Raw materials with monthly consumption rate (Monthly Data)

Sr	Raw Material Name	Capacity - Unit / Month
1	RAW CASHEWS	16.5000 - TON

(b) List of Products with monthly production rate (Monthly Data)

Sr	Product Name	CFE Qty	CFO Qty	Applied Qty
1	MANUFACTURING OF CASHEW KERNELS	5.5000	5.5000 - TON	5.5000

(c) Licence or Annual Capacity of the industry , operation or process etc.

11. State daily quantity of water in kilolitres utilized and its source (domestic / industrial process boiler Cooling others)

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Boiler Feed	0.500	0.030	Discharge to Irrigation
2	Domestic Purpose	2.000	1.600	Discharge to ST/SP

12.(a) State the daily maximum quantity of effluents , quantity and mode of disposal (sewer or drain or river of land or lake / pond / or estary / tidal waters / sea water / Off share) Also attach analysis report of the effluent.
Type of effluent, quantity in kiloliters, Mode of disposal.

(i) Domestic : Water Consumption : 2.000 Kls/Day , Waste Water Generation : 1.600 Kls/Day

(ii) Industrial : Water Consumption : 0.500 Kls/Day , Waste Water Generation : 0.030 Kls/Day

Mode of Disposal : Industrial : On Land for irrigation / gardening , Domestic : Septic tank followed by soak pit

Ultimate Receiving Body : NA

Waste Wtr Discharge Pt : Discharge to SETIC TANK/SOAK PIT

Source of water Supply & permission obtained/Applied for : BORE WELL /OPENWELL

(b) Quality of effluent Currently Discharged or expected to be discharged

(c) what monitoring arrangement is currently provided or Proposed.

3.State whether you have any treatment plant for industrial , domestic or combined effluents.

Whether Industry is a member of CETP ? NOT

Boilers=0 , DG Sets=0 , Borewells = 0 , Tubewells: 0 , Capacity of All =

4. If yes, attach the description of the process of treatment in brief. Attach information on the quality of treated effluent vis-a-vis the standards. State Details of solid wastes generated in the process or during waste treatment.

5. I/We further declare that the information furnished above is correct to the best of my / our knowledge.

6. I/We hereby submit that in case of change either of the point of discharge or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be brought into use.

7. I/We hereby agree to submit to the Pollution Control Board an application for renewal of consent one month in advance of the date of expiry of the consented period for outlet / discharge if, to be continued thereafter.

8. I/We undertake to furnish any other information within one month of its being called for by the Karnataka State Pollution Control Board

9. I/We, enclose herewith Cash Receipt No./Bank Draft No. =

date : 28/02/2022 for Rs :156000 (In words : One Hundred Fifty Six Thousand Rupees Only)

Pay Remark :

In favour of the Karnataka State Pollution Control Board Parisara Bhavan, #49,4th & 5th Floor, Church Street, Bangalore-560001 as fees payable under section 25 of the Act.

Strike out which is not relevant.

Water

Karnataka State Pollution Control BoardParisara Bhavan, #49,4th & 5th Floor, Church Street,
Bangalore-560001**FORM-XIII**

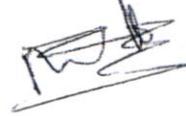
[See Rule 32]

Inward Purpose :

APPLIED RENEAL

Other Information :

ALL DOCUMENT UP LOADED

Signature of the Applicant
(B NAGARAJ KAMATH)**MAHESH CASHWAS
NELLIKATTE
POST MOODUBELLE
UDUPI TQ - 576 120***Signature Not Verified**Digitally signed by*
Date: 2022.03.28 11:11:39
+05:30



Karnataka State Pollution Control Board

Parisara Bhavan, #49,4th & 5th Floor, Church Street, Bangalore-560001

FORM - I

[See Rule 20]

(To be submitted in triplicate)

CfO-Renewal - 134173

Application for consent for establishing / operation the industrial plant / plants under Section 21 of the Air (prevention & Control of Pollution) Act, 1981

Date : 28/03/2022

PCB-ID : 120175

From : Mahesh Cashews

,
Nellikatte Moodubelle Udupi tq & Dist Moodubelle Udupi tq & Dist,
Nellikatte - 576120
DIST : Udupi, TAL : Udupi, SIDC : Not In I.A

To,
The Member Secretary,
Karnataka State Pollution Control Board
Parisara Bhavan, #49,4th & 5th Floor,
Church Street, Bangalore-560001

I/we hereby apply for consent / renewal of consent under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish / operate / the industrial plant / plants owned by Mahesh Cashews

NA

to be located / located at

,Nellikatte Moodubelle Udupi tq & Dist Moodubelle Udupi tq & Dist,Nellikatte - 576120DIST
: Udupi, TAL : Udupi, SIDC : Not In I.A

The relevant details are as under :

1. Full name of the applicant with designation and address and Telephone /Telex number / Fax No. : **B NAGARAJ KAMATH**
2. Names of full time directors / partners / owners with address and telephone nos. : **As per Annexure 120175_dir**
3. Full address of the factory / industrial plant/s (Survey No. Village plot No. location premises etc.) with telephone / telex Nos/ Fax No. : **Mahesh Cashews,**
Nellikatte Moodubelle Udupi tq & Dist Moodubelle Udupi tq & Dist,
Nellikatte - 576120
DIST : Udupi, TAL : Udupi, GIDC : Not In I.A
4. Date of commission of industrial plant/s or proposed date of commissioning : **01/01/2009**
5. Plant/ project cost (Rs. in lakhs) : **98**
- 5A. Specify whether small, medium or large scale. : **Orange - Small**
6. Total number of employees : **50**
7. List of Raw materials with monthly consumption rate (MT/month)

Sr	Raw Material Name	Capacity - Unit / Month
I	RAW CASHEWS	16.5000 - TON



Karnataka State Pollution Control Board

Parisara Bhavan, #49,4th & 5th Floor, Church Street, Bangalore-560001

FORM - I

[See Rule 20]

(To be submitted in triplicate)

7A. List of Products with monthly production rate (MT/month)

Sr	Product Name	CFE Qty	CFO Qty	Applied Qty
1	MANUFACTURING OF CASHEW KERNELS	5.5000	5.5000 - TON	5.5000

7B. Brief description of the manufacturing process together with a flow diagram and layout plan showing location of all vents, stacks and any other emission points. As per the PDF attached

8 & 9. Details of Boilers / Heaters / Furnaces / Generators installed in the plant.

Sr	Stack attached to	Mts	Remark	APCM	Fuel	Consp-Unit	SMF
1	D.G. Sets	9	10 KVA DG SET	AEC	Diesel		YES
2	Baby Boiler	15	BABY BOILER	DUS	Wood		YES

Process emissions

10. Details of air Pollution control equipment for the control of Pollution resulting from emission of pollutants from process plant and combustion equipment.

Accoustic Enclosures, Dust Collector

Boilers=0 , DG Sets=0 , Borewells = 0 , Tubewells: 0 , Capacity of All =

12. I/We further declare that information furnished through this application is correct to the best of my / our knowledge.

13. Declaration

(i) I/We hereby submit that in case of any change relating to manufacturing process / product, fuel emission rate pollution control equipment, capacity of the plant etc. fresh application for consent shall be made and until such Consent is granted, no change will be implemented.

(ii) I/We undertake to furnish any other information within one month of such intimation received from the Board.

(iii) I/We enclose here with Bank Draft No. =

& date : 28/02/2022 for Rs :156000 (In words : One Hundred Fifty Six Thousand Rupees Only)

14. I/We hereby agree to submit to the Board, application for renewal of Consent atleast one month prior to the date of expiry of the present consent period.

Pay Remark :

In favour of the Karnataka State Pollution Control Board Parisara Bhavan, #49,4th & 5th Floor, Church Street, Bangalore-560001 as fees payable under section 25 of the Act.

Inward Purpose :

APPLIED RENEAL

Other Information :

ALL DOCUMENT UP LOADED

(Please refer to Schedule 1 for the rate of consent fees.)

Details of Applicant :

B NAGARAJ KAMATH

Nellikatte Moodubelle Udipi tq & Dist Moodubelle Udipi tq
& Dist,

Nellikatte - 576120

DIST : Udupi, TAL : Udupi, SIDC : Not In I.A

9448931566

Authentic Signature

MAHESH CASHEWS
NELLIKATTE
POST MOODUBELLE
UDUPI TQ - 576 120

Accompaniments :



Karnataka State Pollution Control Board

Parisara Bhavan, #49,4th & 5th Floor, Church Street, Bangalore-560001

FORM - I

[See Rule 20]

(To be submitted in triplicate)

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	D.G. Sets	9	10 kva dg set	AEC	150.0.0



Karnataka State Pollution Control Board

Parisara Bhavan, #49,4th & 5th Floor, Church Street, Bangalore-560001

FORM - I

[See Rule 20]

(To be submitted in triplicate)

	I / We have Uploaded the following PDFs	Date	# Files	Size(kb)	#Page
1	DC2 - Document2	22/03/22	1	1157	7
2	DC3 - Document3	22/03/22	1	107	3
3	PWL - Authority letter	22/03/22	1	68	2
4	ACA - Audited Balance sheet along with schedule of fixed assets indicating Gross block of fixed assets.(CFO-1st/CFO Renewal)	28/02/22	1	781	2
5	C&A - Previous Valid CFO orders (CFO Renewal)	28/02/22	1	1128	3
6	CMP - Compliance to earlier consent/CFE conditions (as applicable) (CFO-1st/CFO Renewal)	28/02/22	1	774	2
7	DC1 - Document1	28/02/22	1	1565	5

Signature Not Verified

Digitally signed by

Date: 2022.03.28 11:10:09

+05:30



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KARNATAKA STATE POLLUTION CONTROL BOARD

Online Payment Receipt

XGN_ID	120175
Name of the Organization	Mahesh Cashews
Correspondence Address	Moodubelle Udupi tq & Dist
Inward no	134173
Inward Type	COW
Name of the Regional Office	Udupi
Bank Reference Number	WCNB1014396638
OrderId	122588
Date Of Payment	29/03/2022 00:00:00
Transaction Amount (In Rs.)	156000.00
Transaction Amount (In Words)	One Lakh Fifty Six Thousand Rupees only



M/s. MAHESH CASHEWS

Nellikatte, Moodubelle - 576 120,
Udupi Taluk & Dist., Karnataka

Mob. : 9448931566

GSTIN : 29AALFM6630K1ZS

Email : maheshcashews.info@gmail.com

Moodubelle

03/03/2022

Ref :

Date :

To

Vinayka Engineering Works
Baikampady Industrial Area
Mangalore

Sir

Sub: Work Order

Here we are placing work order to install Dust collector , blower and also new chimney with suitable height. Please do the needful as it is urgent.

Thanks & Regards
For MAHESH CASHEWS


Managing Partner

Maresh Cashews

**QUOTATION**

RefNo: VEW/QTN/ MC/010322

Date: 01/03/2022

To,
M/S MAHESH CASHEW
NELLIKATTE, MOODUBELLE

Sir,

Sub: SUPPLY OF CHIMNEY & ACCESSORIES

SI No	Description of Goods	Rate of Duty	Quantity (No's)	Price (in Rupees)	Total (in Rupees)
1	CHIMNEY OF 15 Mtrs Height with Stay wire , Cap & Foundation Bolt	18%	1	1,10,000	1,10,000
2	Cyclone Separator / Dust Collector	18%	1	60,000	60,000
3	2HP ID Fan with Motor	18%	1	60,000	60,000
4	Fabrication & Erection of Flue Gas Duct	18%	10 mtrs	4,500	45,000
5	Plat from for ID Fan	18%			60,000
SUB TOTAL					3,35,000
GST @ 18%					60,300
GRAND TOTAL					3,95,300
Fabrication & Erection of Additional Flue Gas Duct from Boiler to ID Fan, ID Fan to Chimney @ Rs 4,500/ Running Mtr + GST @ 18%					

TERMS AND CONDITIONS OF SALE

- PAYMENT**- Advance payment of 50% of the value of technically and commercially clear purchase order, balance payment along with all applicable taxes and duties against Proforma invoice 7 days before dispatch.
- TAXES** - GST as applicable as on Date of Billing
- DELIVERY PERIOD**- The Equipment's / Machineries shall be ready for delivery at our works within 3-4 weeks from the date of receipt of order with advance.
- PACKING CHARGES** -5% of the invoice value extra (if needed)
- TO & FRO TRAVELLING TICKETS, TA & DA FOR MECHANICS, ACCOMMODATION FOR MECHANICS EXTRA** - to be borne by your self
- TRANSPORTATION, TRANSITINSURANCE**- extra, to be borne by yourself
- CRANE/ HYDRA** Must be provided by yourself for Erection of Boiler & Whenever Necessary
- ERECTION, COMMISSION CHARGES** - extra to be borne by yourself
- INSPECTION**- Inspection of the equipment can be arranged at our works prior to dispatch and the said inspection has to be carried out by the buyer within 7 days from the date of receipt of our intimation. We shall be free to dispatch the consignment as per terms of delivery, if the inspection is not carried out by the buyer within the specific period.
- WARRANTY** - All our Equipment's are thoroughly inspected before dispatch and therefore, can be dependent upon long and trouble-free service. We undertake to make good by replacement or repair, defects out of faulty design of materials or workmanship within 12 months from the date to dispatch. For branded/ Outsourced Parts & components, warranty applies, as per their warranty policy.
- ADVANCE**- The advance paid against an order shall not bear any interest. Buyers who cancel their order for any reasons what so ever shall be liable to forfeit entire advance.
- VALIDITY**- This offer is valid for acceptance for a period of 30 days from the date of this offer.
- FORCE MAJEURE**- Though every effort will be made by the management to adhere to the stipulated delivery schedule, owing to factors beyond our control including acts of God, labour disputes or shortages, governmental laws, ordinances and regulations, delay in the delivery of various components by our suppliers, riot, jock out, fire, flood, non-availability of raw materials legislation, or any other cause beyond the control of the manufacturer, no compensation can be claimed by the buyer.
- JURISDICTION**- All disputes relating to the contract are subject to jurisdiction of Mangalore Courts.

For
VINAYAKA ENGINEERING WORKS
SRINIVAS PADIYAR
(Partner)

OUR BANK DETAILS
VINAYAKA ENGINEERING WORKS
BANK: CANARA BANK,
BRANCH: URWA MARKET, MANGALORE
ACCOUNT NO: 01871400000522
IFSC CODE: CNRB0001602

#248, 254, 8th A Road, Baikampady Industrial Area, Mangalore-575011
Tele/Fax: 0824 2407939/29 Ph: 9844379477 Email: vinworks7@gmail.com |
www.vinayakaengineering.com

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